File No. 12015/03/2017-QA Food Safety and Standards Authority of India

(A statutory Authority established under the Food Safety and Standards Act, 2006) (Quality Assurance Division)

FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 26th Feb, 2018

CORRIGENDUM

RFP No. 09/2017-18: FOR CREATION OF INTERNATIONAL TRAINING CENTRE FOR FOOD SAFETY AND APPLIED NUTRITION AT 2ND FLOOR, PILOT TEST HOUSE, EXPORT INSPECTION AGENCY, MIDC AREA, ANDHERI(EAST)

Further to this office Tender Enquiry No. 09/2017-18 dated 15th February 2018.

The following amendment are made in the ibid tender: 2.

FOR

Experience: Bidders [agency / firms registered with CPWD / PWD/ or any Government Organizations for undertaking the construction / civil work in Mumbai (as class I and 3.1 above)] for the value of Rs. 10 crores or more are required to submit documentary proof of work orders of Three works of Rs. 1.5 cr each or two works of Rs. 2.25 cr each or one composite work of building of Rs. 4.5 cr. The composite work of building means Civil Building work including either internal electrification or one of the E&M services (i.e. Fire Fighting or Fire alarm or HVAC or Lift or Electrical Sub Station or DG Set or other similar items) under one agreement during the last five years. The date of issue of this tender will be the relevant date for reckoning of period.

READ

Experience: Bidders [agency / firms registered with CPWD / PWD/ or any Government Organizations for undertaking the construction / civil work in Mumbai (as class II and 3.1 above)] for the value of Rs. 10 crores or more are required to submit documentary proof of work orders of Three works of Rs. 1.5 cr each or two works of Rs. 2.25 cr each or one composite work of building of Rs. 4.5 cr. The composite work of building means Civil Building work including either internal electrification or one of the E&M services (i.e. Fire Fighting or Fire alarm or HVAC or Lift or Electrical Sub Station or DG Set or other similar items) under one agreement during the last five years. The date of issue of this tender will be the relevant date for reckoning of period.

Note: In addition to above, it is clarified that wherever in the tender class I and above is mentioned that may be read as class II and above.

\$d/-

(Umesh Kumar Jain) Joint Director(QA)